

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I
(SPECIAL BENCH)

Item No.3

IA Nos.777/23, 892/2023
And
CP(IB) No. 174/Chd/Hry/2021

IN THE MATTER OF:

Smt. Manorama Agarwal (Prop) MA Sales Corp.

...Petitioner

Vs.

M/s Vishal Mega Mart Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, R 11 NCLT

Order delivered on 22.04.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhishek Aggarwal with Mr. Ashutosh Gupta, Advocates
For the Respondent : Mr. Ashim Aggarwal, Advocate

ORDER

IA No.892/2023, IA No.777/2023 and CP(IB) No. 174/Chd/Hry/2021

Ld. Counsels for the parties are directed to file the additional short written submissions as well as compilation of judgments, if any, within one week by exchanging copies with each other.

Arguments Heard. Order reserved.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Pooja

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)